MINISTRY OF HEALTH AND FAMILY WELFARE
(Department of Health and Family Welfare)

NOTIFICATION
New Delhi, the 6th January, 2010

S.O. 23(E).—In exercise of the powers conferred by sub-section (1) of Section 23 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (34 of 2003), the Central Government hereby makes the following amendments in the notification of the Government of India in the Ministry of Health and Family Welfare number S.O. 1866(E), dated the 30th July, 2009, namely:—

In the notification of the Government of India in the Ministry of Health and Family Welfare number S.O. 1866(E), dated the 30th July, 2009, in the Table, for the existing entries under column (3), relating to serial number 1, the following entries shall be substituted, namely:—

All premises registered under Department of Revenue.

Note:—The principal notification was published in the Gazette of India, Extraordinary vide notification number S.O. 1866(E), dated the 30th July, 2009.